

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 81 OF 2018

Dated: 4th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of :

Maharashtra State Electricity Distribution Company Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Shruti Awasthi
Mr. Paritosh Goel

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan
Ms. Neha Garg
for Ms. Dipali Seth for R-2

ORDER

The learned counsel, Mr. Paritosh Goel appearing for the appellant prays for an adjournment in this case on the ground that, the learned arguing counsel, Mr. Varun Pathak for the Appellant is not keeping well today as he is suffering from fever.

Submission of the learned counsel for the Appellant, as stated supra, is placed on record.

List the matter for hearing on **07.03.2019**, as requested by the learned counsel for the Appellant and agreed by the learned counsel for the second Respondent.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N.K. Patil)
Judicial Member